

**THE HIGH COURT OF MEGHALAYA**  
**SHILLONG**


**NOTICE**

NO.HCM.III/04/2015/\_\_\_\_

Dated Shillong, the \_\_\_\_ March 2019

In partial modification of the Constitution of Benches dated 08<sup>th</sup> March 2019, as notified under memo no. HCM.III/04/2015/333A, Civil Writ Petitions upto the year 2016 are now assigned to Hon'ble the Chief Justice; while Civil Writ Petitions from the year 2017 are assigned to Hon'ble Mr. Justice H.S. Thangkhiew.

By order,

  
**REGISTRAR GENERAL**

Memo No. HCM.III/04/2015/ 399A

Dated Shillong, the 15<sup>th</sup> March 2019

**Copy for information to: -**

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The President/ Secretary, High Court Bar Association, Shillong.
4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
6. All Court Masters concerned for information.
7. ☒ The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
8. Notice Board.
9. Office File.

  
**REGISTRAR GENERAL**